

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE SEVENTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 4163 OF 2026

Between:

M/s. Rapidue Technologies Private Limited, Rep. by its Company Secretary and Compliance Officer Ishant Baranwal Reg Off. Survey No.134/2, Gachibowli Village, Serilingampally, Hyderabad, Rangareddy, Telangana- 500032

...PETITIONER

AND

1. Directorate General of GST Intelligence (DGGI), Hyderabad Zonal Unit, Madhapur, Hyderabad- 500003
2. The Superintendent/ Appraiser / Senior Intelligence Officer, Office of DGGI, Hyderabad Zonal Unit, Madhapur, Hyderabad- 500003
3. Central Board of Indirect Taxes and Customs Ministry of Finance Department, of Revenue, New Delhi North Block
4. Union of India, Rep by its Secretary, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi - 110 001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of mandamus or any other appropriate writ, order or direction to.

A) Declare the action of the Respondents in keeping the investigation against the Petitioner Company pending since March 2024, despite full cooperation, as arbitrary, unreasonable, and contrary to as well as in complete disregard of Instruction No. 01/2023-24-GST (Inv.) dated 30.03.2024, consequently directing the Respondents to conclude the said investigation within a period of four weeks (or any reasonable time

period) and proceed in accordance with law. b)declare the action of the 1st and 2nd Respondents in insisting on the personal appearance of the Chief Operating Officer of the Petitioner Company pursuant to summons bearing CBIC-DIN-202601DSS4000051035B dated 27-01-2026, despite the Petitioner Company through its several employees have appeared and provided the written statement for all the issues raised by Respondent 1 and 2, as arbitrary, unreasonable and contrary to the instructions issued by the 3rd Respondent. C)and consequently directing the 1st and 2nd Respondents not to take any coercive action, including arrest, detention or penal measures, against the Petitioner Company or its Directors and Officers pursuant to or in connection with summons bearing CBIC-DIN-202601DSS4000051035B dated 27-01-2026 or the ongoing investigation, except strictly in accordance with law and after due adjudicatory process.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondents from taking any coercive steps against the Petitioner or its Directors and Officers in connection with the subject investigation, pending the disposal of the writ petition and further.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to put in abeyance for the stay of the arrest intimation/memo dated 12.02.2026 issued against Mr. Abhishek Deshpande, COO of the Petitioner Company until disposal of the writ petition.

**Counsel for the Petitioner: MS. HARSHITA DATLA, REPRESENTS
SRI. V V S N RAJU**

Counsel for the Respondent Nos.1 to 3: SRI DOMINIC FERNANDES

(SENIOR STANDING COUNSEL FOR CBIC)

Counsel for the Respondent No.4: SRI K. RAJESH REDDY

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No.4163 of 2026

DATED: 17.06.2026

Between:

M/s. Rapidue Technologies Private Limited,
Rep., by its Company Secretary and Compliance Officer,
Ishant Baranwal, Ranga Reddy, Telangana.

... Petitioner

AND

Directorate General of GST Intelligence (DGGI),
Hyderabad Zonal Unit,
Madhapur, Hyderabad and three others.

... Respondents

ORDER:

Ms. Harshita Datla, learned counsel represents Mr. V.V.S.N. Raju, learned counsel for the petitioner.

Mr. Dominic Fernandes, learned Senior Standing Counsel for Central Board of Indirect Taxes and Customs (CBIC) appears for respondent Nos.1 to 3.

2. The writ petition was preferred seeking quashing of the summons dated 27.01.2026. Thereafter, the petitioner was put on arrest. He has been granted bail by the concerned competent Court. Learned counsel for the petitioner therefore seeks permission to withdraw the writ petition.

3. Learned Senior Standing Counsel for CBIC does not have any objection to the aforesaid prayer.

4. Accordingly, the writ petition is dismissed as withdrawn. No order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

**SD/-M. MANJULA
JOINT REGISTRAR**

SECTION OFFICER

To,

1. One CC to Sri V. V. S. N. Raju, Advocate [OPUC]
2. One CC to Sri Dominic Fernandes, (senior standing counsel for CBIC) [OPUC]
3. One CC to Sri Rajesh Reddy, Advocate[OPUC]
4. Two CD Copies

TJ
BS

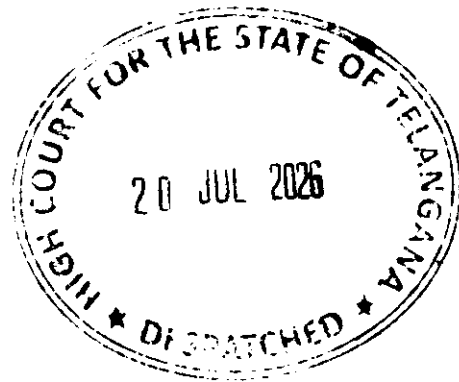
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HIGH COURT

DATED: 17/06/2026

ORDER

WP.No.4163 of 2026



**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

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23/6/26